

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4187
ANSWERED ON:06.12.2010
ILLEGAL FISHING IN INDIAN WATERS
Gowda Shri D.B. Chandre;Jeyadural Shri S. R.

Will the Minister of DEFENCE be pleased to state:

- (a) the details of foreign fishermen/vessels/tractors captured by the Coast Guard in Indian waters for illegal fishing during the last three years and the current year, year-wise;
- (b) whether such illegal fishing has affected the livelihood of the fishermen on the Indian coasts;
- (c) if so, the details thereof;
- (d) whether India has entered into an agreement with other countries to curb rising trend of illegal fishing; and
- (e) if so, the details thereof and the action taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 4187 FOR ANSWER ON 6.12.2010

The details of the fishing boats/crew apprehended by Indian Coast Guard during the last three years and the current year are given below:-

Year No. of Boats Crew

2007	20	234
2008	84	547
2009	144	903
2010	90	587

(Upto 30.11.2010)

There are no reports which indicate that the poaching cases have affected the livelihood of the fishermen on the Indian Coasts as the poaching vessels are generally caught as soon as they enter Indian Exclusive Economic Zone (EEZ) far away from the coastline. India is a signatory of various regional and international agreements and arrangements such as Food and Agriculture Organisation (FAO), Asia Pacific Fishery Commission (APFIC) and Indian Ocean Tuna Commission (IOTC) etc. and working together with other member countries to curb the Illegal, Unregulated & Unreported (IUU) fishing. India is also implementing the FAO's Code of Conduct for Responsible Fishing (CCRF) to stop illegal fishing in its EEZ.